



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

Vol. 130] Jammu, Tue., the 6th March, 2018/15th Phal., 1939. [No. 48-3

Separate paging is given to this part in order that it may be
filed as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE
AND PARLIAMENTARY AFFAIRS
(Legislation Section)**

Jammu, the 6th March, 2018.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 6th March, 2018
and is hereby published for general information :—

**THE CONSTITUTION OF JAMMU AND KASHMIR
(THIRTY-FOURTH AMENDMENT) ACT, 2018
(Act No. VIII of 2018)**

[6th March, 2018.]

An Act further to amend the Constitution of Jammu and
Kashmir.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-ninth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Constitution of Jammu and Kashmir (Thirty-fourth Amendment) Act, 2018.

(2) It shall be deemed to have come into force with effect from 01-01-2016.

2. *Amendment of Fourth Schedule of the Constitution of Jammu and Kashmir.*—In the Fourth Schedule to the Constitution, in paragraph 1, for the figures and words “90000 rupees and 80000 rupees”, the figures and words “250000 rupees and 225000 rupees” shall respectively be substituted.

(Sd.) ACHAL SETHI,

Special Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.